

High Court of Uttarakhand at Nainital

**REQUEST FOR PROPOSAL
RECRUITMENT RELATED ACTIVITIES**

High Court of Uttarakhand at Nainital invites sealed tenders in two Bid systems from eligible and reputed bidders for award of contract for Recruitment Related activities. High Court intends to conduct recruitment process through eligible and reputed agency for the recruitment of Group – 'D' employees in the Subordinate Courts in Uttarakhand. Number of vacancies is approximately 400.

(2) The various stages in recruitment process are as follows:

- a) Receipt of Applications in online mode
- b) Generation and online availability of admit cards
- c) Test Content Creation in 4 sets with backup arrangements
- d) Management of written Examination at exam centers
- e) Preparation of short listed candidates
- f) Declaration of Final Results

(3) The scale of operations may be of processing of approximately One Lakh applications.

Schedule of Activities

(4) The schedule of activities shall be as follows:

- Last date of receipt of offers: 22nd February, 2019 at 02:00 PM
- Date of opening of technical bids: 25th February, 2019 at 02:30 PM.
- Cost of Tender Documents: Rs.10,000/- (to be submitted along with the tender documents) in the form of Demand Draft. (Non refundable)
- Earnest Money Deposit: Rs.5,00,000/-(Rs. Five Lakhs Only) in the form of Demand Draft.
- Validity of the bid: 120 Days
- Address for Communication: The Registrar General, High Court of Uttarakhand at Nainital, PIN- 263002. Phone

No.(05942) -237721 Place of opening the tender: Office of Registrar General, High Court of Uttarakhand at Nainital, PIN- 263002.

Scope of Work for recruitment

(5) The High Court of Uttarakhand at Nainital will notify recruitment examination for Group – 'D' posts in the Subordinate Courts in Uttarakhand.

(6) The agency is required to submit its approach and methodology to execute the project clearly explaining how it intends to achieve the objectives and scope of the work.

Eligibility for Participation

(7) The agency must be a company registered under the Companies Act, 1956 for at least three years as on 31/05/2019.

(8) The agency should have executed 2 projects related to recruitment or examinations (Conduct of Exam and Results Declaration) after 1st April 2017 for any State/Union Public Service Commission/ Government departments/ Joint Entrance Examination for engineering, medical or management for the strength of 1,00,000 (One Lakh) candidates.

(9) The agency must have executed at least one End to End Project (From application management, admit card management, examination conduct management, confidential matter handling, conduct of examination and result generation) of offline examination for more than One Lakh candidates in last one year.

(10) The agency must have in house capability for OMR scanning and database generation, handling and management and own data center CERT-IN certified with DR location or tie-up with State/NIC data center.

(11) The agency should have ISO 9001 & ISO 27001 certification. CMMi level certification for services would be given preference.

(12) The Bids of Bidders blacklisted by the Central Government/State Government or instrumentalities thereof shall not be considered. The Bids of the Bidders/their Partners/Directors/Agents against whom any criminal case is pending before any Court shall also not be considered.

Evaluation Criteria

(13) Bids shall be evaluated by the Recruitment Committee comprising of Hon'ble Judges. It reserves right to reject the lowest offer or any other offer without assigning any reason.

(14) Bidders may submit their bids as per following details:-

1. Average turnover in last 3 years from recruitment/examination business in India.
2. Quality certifications for recruitment/examination division of the agency.
3. Recruitment or examination processes carried out in last 2 years in UPSC, PSCs, Government departments, Banking, CPOs/ State Police/ Engineering, medical or management having candidate strength of One Lakh.
4. Experience in successfully executing / supporting hybrid (both Online and Offline) recruitment exam processes for a department in last 2 years for a large number of candidates.
5. Prior experience of scanning (number of OMR application forms in a single process & single scanning) and database generation in a single process in last 2 years.
6. In House Scanning capability of the agency (in terms of OMR sheets scanned per day). In no case scanning process may be outsourced.
7. Experience of having executed end-to-end recruitment processing work for Government / PSU clients in Uttarakhand for at least 2 departments.

Note: Documents as proof required for above –

- a. Profit and Loss statement, Balance sheets for last three years for serial No. 1
- b. Copy of certificates for No. 2.
- c. Copies of work orders and completion certificate for No. 3, 4, 5, 6 & 7.
- d. The documents must be self-certified.
- e. Experience should not include subletting work. Work experience should be counted on basis of end to end project execution in a single process.

PER CANDIDATES CHARGES TO BE CLAIMED/FORMAT FOR QUOTING RATES

(16) Bidders are required to submit their bids for complete package on per candidate basis i.e. from the date of advertisement till final results are declared.

(17) The rates quoted should include all taxes (except service tax) and all duties and levies, whatever applicable, F.O.R. Nainital. The rates quoted shall be valid for the entire duration of the process.

(18) All supporting documents should be annexed along with an index of such documents in the same order as tabled. Incomplete bids will not be considered.

The HIGH COURT OF UTTARAKHAND AT NAINITAL will prefer a single or a minimum number of vendors for the complete process to maintain the quality and integrity of the process.

Terms and Conditions

(19) In view of the nature of the work, High Court of Uttarakhand at Nainital expects 100% error free processing of the recruitment process at all stages.

(20) The agency shall provide a bank guarantee equivalent to 10% of the estimated cost of the project.

(21) The agency shall enter into a Memorandum of Understanding with the High Court of Uttarakhand at Nainital detailing scope of work, service level agreements, penalties, financial and other terms and conditions.

(22) The agency shall deploy a dedicated project manager and requisite skilled team for the project at Nainital. Names, qualifications, experience of key team members need to be specified.

(23) The agency must possess valid licenses of the software used for the High Court of Uttarakhand at Nainital if required.

(24) The agency should have own CERT-IN certified data center with DR backup in India or having tie up with State data center or NIC data center (Please submit tie up proof).

(25) All information, data, reports, studies, object modules, executables, flow charts, diagrams of any nature whatsoever produced by, for, or as a result of, any of the Services, and all copies of the foregoing, shall be the sole and exclusive property of the High Court of Uttarakhand at Nainital. The information or documents required, created and submitted in the development and implementation of this project in any or all source code modules other than IPR and on all reports, diskette labels, CDs, DVDs, Portable Hard disk software screens, flowcharts, and

diagrams shall be the exclusive copyright of the High Court of Uttarakhand at Nainital.

(26) The selected agency shall provide information/database/results in hard copy as well as in soft copy, as and when desired by the High Court.

(27) Confidentiality of the process shall be paramount and any lapse shall invite penalties. The selected agency shall not disclose the fact that it is working for the High Court of Uttarakhand at Nainital to third parties.

(28) Penalties shall be imposed in case of failure by the agency to deliver the services according to the agreed terms and conditions and time lines.

(29) The selected agency would have to comply with the e-governance standards of Government of India (<http://egorstandards.gov.in>).

(30) In case of any manipulation by the Agency, High Court of Uttarakhand at Nainital will have the right to proceed against the Agency under the relevant provisions of Law.

(31) The successful agency is required to comply with the requirements of all the Acts, Rules and Regulations framed by the State Government/ Central Government relating to contract work and the High Court of Uttarakhand at Nainital will not be responsible for any breach thereof.

(32) High Court of Uttarakhand at Nainital has right to reject the tender without assigning any reason.

(33) All disputes related to this bid are subject to Nainital Jurisdiction.

(34) Bidders must have fair record while handling confidential data or any other exam related activities.

(35) Engaged agency has to furnish facts/materials/reports/instructions/directions pertaining to examination sought for under RTI Act 2005, desired in Writs Petitions/Case filed before Court etc. within required time as asked for.

(36) The engaged agency must ensure that the examination center must be situated in the local limit of municipal corporation of the district concerned.

Submission of Bids

(37) The technical and financial bids should be submitted in two separate sealed envelopes clearly indicating the contents of each envelope. Both these envelopes should be kept in a single bigger

envelope with an endorsement at the top "TENDER FOR ENGAGEMENT OF AGENCY FOR RECRUITMENT - NOT TO BE OPENED BEFORE 25th FEBRUARY 2019".

(38) Interested and eligible Bidders may submit their Bid either personally or by post (Registered/Speed Post)/Courier to the Registrar General, High Court of Uttarakhand, Nainital, - 263002, so as to reach the High Court on or before 22nd February, 2019 by 2.00 p.m. The High Court will not be responsible for any delay on the part of the Postal Department/Courier. Any Bid received after the aforesaid last date and time will not be accepted. Conditional Bids will also not be considered.

(39) The technical bid must be accompanied by :-

a) A demand draft for Rs. 10000/- payable to Registrar General, High Court of Uttarakhand at Nainital, towards cost of tender documents. This amount shall be nonrefundable.

b) A demand draft for Rs. 5,00,000/- payable to Registrar General, High Court of Uttarakhand at Nainital, towards earnest money deposit.

(40) The bids must be submitted as per schedule indicated in the Schedule of Activities to the undersigned in hard copies. No soft copies shall be entertained.

Registrar General
High Court of Uttarakhand at Nainital, PIN- 263002.
Phone No. : (05942) -237721

Submission of Bids

(41) The Bids would be submitted in 2 bids systems i.e. Technical Bid and Financial Bid.

Technical Bid should contain:

(42) Cost of RFQ in form of DD issued from Nationalized Bank in a separate envelop mentioning the same (In absence of the same the Tender would be rejected)

(43) EMD of RFQ in form of DD issued from Nationalized Bank in a separate envelop mentioning the same (In absence of the same the Tender would be rejected)

(44) Signed Tender Document

(45) All Statuary documents and Relevant Experience Certificates as per RFQ requirements

(46) The technical bid envelop should superscribed with 'Technical Bid'

(47) All the above documents need to be kept in sealed envelope superscribed on it 'Technical Bid'.

Financial Bid should contain:

(48) Financial Quote for the services strictly as per given format on the letter head of agency with bidders signature which need to be kept in a sealed envelop superscribed on it 'Financial Bid'.

(49) After evaluation & qualification of Technical Bids, the Financial Bid would be opened.

Annexures

Annexure 1: Creation and management of an online portal for receiving online Applications

Annexure 2: Preparing the Online Application Databases

Annexure 3: Data integration and Setting up, Hosting and Maintaining the Portal

Annexure 4: Issue of E-admit Cards/Call letters

Annexure 5: Test Content creation in 4 sets with Backup arrangements

Annexure 6: Supply of Examination Centre Management Kits

Annexure 7: Conduct of Examinations

Annexure 8: Designing, Printing and Supply of OMR Answer Sheets

Annexure 9: Processing of OMR Answer Sheets, Scanning, Evaluation and Result Generation

Annexure 1

Creation and management of an online portal for Receiving online applications

- (1) The agency shall create a dedicated website / portal and application form that should be capable of receiving online applications in bilingual mode (Hindi and English). All the actions of the agency will be at the back end and the hyperlink of the said website shall be given with the website of High Court of Uttarakhand. Agency shall not disclose that it is working for the High Court of Uttarakhand.
- (2) The website and application form should be designed keeping in view the recruitment, reservation and other relevant rules of Government of Uttarakhand under the guidance of High Court of Uttarakhand at Nainital.
- (3) Necessary security measures/certifications shall be provided by the agency.
- (4) The portal should have a payment gateway including payment through designated banks as specified by the HIGH COURT OF UTTARAKHAND AT NAINITAL.
- (5) The portal shall have an administrative module for the authorized functionaries of the HIGH COURT OF UTTARAKHAND AT NAINITAL.
- (6) The portal shall be equipped to generate email and SMS responses to the candidates at the required stages of the process as instructed by the HIGH COURT OF UTTARAKHAND AT NAINITAL.
- (7) Admin panel needs to be provided for access of real time information to the High Court of Uttarakhand at Nainital.
- (8) Agency should use open source technologies preferably for development of portal / application form.

Annexure 2

Preparing the Online application Databases

- (1) Coordinating and receiving the online application database from the HIGH COURT OF UTTARAKHAND AT NAINITAL if needed.
- (2) Identification of candidates eligible for age and fee relaxation by matching the application data.
- (3) Purification of the database as per decisions of the HIGH COURT OF UTTARAKHAND AT NAINITAL.
- (4) Generation of MIS reports daily and as per requirement of the HIGH COURT OF UTTARAKHAND AT NAINITAL.
- (5) Creation and delivery of an error free database to the HIGH COURT OF UTTARAKHAND AT NAINITAL for storage and retrieval on a suitable medium. The database shall be in open source server architecture and should be fully searchable. An interface for searching the database on all fields shall be provided which will display information in a format required by the HIGH COURT OF UTTARAKHAND AT NAINITAL.
- (6) A verifiable audit trail of all activities undertaken shall be maintained by the agency which may be inspected by the HIGH COURT OF UTTARAKHAND AT NAINITAL anytime.

Annexure 3

Data integration and Setting up, Hosting and Maintaining a Portal

(1) The agency shall be responsible for data integration of all the stages of the recruitment process. It shall set up, host and maintain a website for comprehensive management of the entire recruitment process from the stage of receiving applications till declaration of final results. The agency shall give hyperlink with the website of High Court of Uttarakhand.

(2) The website should support all the stages of the recruitment process, viz., Written Examination and Final result declaration etc.

(3) The agency shall be responsible for uploading of Admit cards on the website in a downloadable/searchable form. An interface will be provided to the candidates and subsequently communicated by SMS/ E-mail so that they can download their own call letter on proper authentication as per direction of High Court of Uttarakhand at Nainital.

(4) The agency shall be responsible for export/import of Examination Centre wise/ Date wise/ Session wise/ Room wise data to/from an agency specified by the HIGH COURT OF UTTARAKHAND AT NAINITAL before the conduct of a Written Examination etc.

(5) For result processing of each written examination, the following activities shall be done by the agency as per direction of High Court of Uttarakhand at Nainital :

a. Uploading the answer key on the website for the specified period.

b. Inviting of objections for a specified period.

c. Uploading the scanned images of the two separated parts of answer sheet of the candidates by combining them together along with their scores on the basis of purified answer key for a specific period.

d. Inviting of objections for a specified period.

e. Declaration of results.

(6) The agency shall be responsible for integration of the results of Written Examination.

(7) An interface shall be provided for the candidates to assist them during the entire process. No candidate should be able to view data of another candidate at any stage.

(8) An interface shall be provided to the HIGH COURT OF UTTARAKHAND AT NAINITAL so that all activities relating to management of a particular recruitment processes may be done by the authorized personnel of the HIGH COURT OF UTTARAKHAND AT NAINITAL.

(9) Appropriate training to HIGH COURT OF UTTARAKHAND AT NAINITAL's personnel shall be provided as required.

(10) At the end of recruitment process, the entire data relating to that process and web pages shall be archived and handed over to the HIGH COURT OF UTTARAKHAND AT NAINITAL in External Drives/ DVDs.

(11) The agency will have to deploy sufficient resources for the website to ensure availability and quick response time to the candidates to the satisfaction of the HIGH COURT OF UTTARAKHAND AT NAINITAL even at peak loads.

Annexure 4

Issue of Call Letters/Admit Cards

- (1) Identification of candidates eligible for age and fee relaxation by matching the application data.
- (2) Identification of ineligible candidates on various parameters.
- (3) Generation of Roll Numbers ensuring randomization.
- (4) Data entry of examination center data.
- (5) Online Portal for download of Admit Cards having candidate relevant information and examination related instructions.
- (6) Allotment of eligible candidates to Written Examination as per instructions of the HIGH COURT OF UTTARAKHAND AT NAINITAL.
- (7) The agency shall be responsible for timely availability of E-Call Letters as specified by the HIGH COURT OF UTTARAKHAND AT NAINITAL to the candidates online.
- (8) Issue of duplicate/additional Call Letters wherever needed.
- (9) A verifiable audit trail of all activities undertaken shall be maintained by the agency which may be inspected by the HIGH COURT OF UTTARAKHAND AT NAINITAL anytime.

Annexure 5

Test Content Creation

- (1) Soft copy of objective type question papers shall be provided by the High Court of Uttarakhand.
- (2) The agency shall print the question papers and seal the same as per the directions of High Court.
- (3) The confidential material storage and its security would be provided by High Court of Uttarakhand at Nainital at each district level.
- (4) Supply of question paper to all the test centers as per count of candidates.
- (5) Instruction on the first page will be decided in consultation with High Court of Uttarakhand at Nainital.
- (6) Question paper as designed above should be printed on quality white/off-white paper (thickness – 60 GSM or more).
- (7) Each question paper should be stapled on left hand side twice and sealed from the other three sides.
- (8) The agency will deliver center wise / district wise test material in sealed boxes as per direction of High Court of Uttarakhand at Nainital at a central location in each district. The question paper and OMR sheets will be packed in separate envelopes with their serial no (from - to) printed on them. The High Court of Uttarakhand at Nainital will facilitate the safekeeping of test material at each district head quarter under its custody till the exam day and will facilitate the distribution of the same with its officials to each district venue.

Annexure 6

Supply of Examination Centre Management Kits

- (1) Generation, printing and supply of Exam Centre Management Kits, which will include :
 - a. List of roll numbers of candidates appearing at each examination center.
 - b. Seating plan.
 - c. Room wise Attendance Sheets with roll number, photograph and signatures of candidate, with provision for pasting of a fresh colour photograph on the attendance sheet.
 - d. Room wise desk slips.
- (2) Supply of various Report Forms which are to be filled by the center in-charge.
- (3) Supply of packing material for the packing of answer sheets comprising labelled envelopes for easy handling and administration.

Annexure 7

Conduct of Examination

The HIGH COURT OF UTTARAKHAND AT NAINITAL conducts the written etc. examinations at official venues and arranges for invigilation and supervision of examination processes through official channels. The Examination Centre Management Kits, Answer Sheets and Question Papers are distributed through the official channels / by agency; as per direction of High Court of Uttarakhand at Nainital. The agency shall depute own employee as 'Centre Coordinator' at each Examination Centre at each session of examination.

Below are details for coordination for conduct of examination:-

(1) Agency would facilitate the booking for suitable and good venues across all districts in Uttarakhand. Payout to the exam centers would be done by agency. Agency would ensure one test center coordinator at center level, one invigilator per 24 candidates and support staff as required. The Agency would conduct venue preparedness exercise one day before the test, with all the venues & HIGH COURT OF UTTARAKHAND AT NAINITAL officials including the test coordinator & Invigilators briefing them about their role and duties. Venue Desk Roll No. stickering, Room Readiness, Invigilator Duty allocation & Duty chart preparation can also be done one day prior to exam.

(2) Agency will be required to prepare standard test procedure in consultation with High Court of Uttarakhand at Nainital officials, with a view to conduct the test uniformly in a fair manner at all venues. The procedure should be exhaustive and clearly indicate all the possible activities keeping in mind conduct of all Uttarakhand district wise test by different people and venue. For this purpose the Agency is required to prepare a Test Manual, Standard Formats for capturing information etc. Allotments of examination centers to candidates should be as per the direction of High Court of Uttarakhand at Nainital.

(3) Agency would deploy own trained and experience manpower as Venue Supervisor at each test center to conduct test smoothly and coordinate between the HIGH COURT OF UTTARAKHAND AT NAINITAL and venue staff.

(4) Agency would coordinate pre-examination preparation at each venue, which will include training, briefing, putting up signages and other administrative arrangements.

(5) Agency would ensure packaging of answer sheets as per directions of the HIGH COURT OF UTTARAKHAND AT NAINITAL.

(6) Agency would report impartially on the conduct of examination for each session if applicable, which will include necessary details as specified by the HIGH COURT OF UTTARAKHAND AT NAINITAL. Certificate will be given by the agency at the end of examination about impartially conduct of the examination.

(7) At each examination center, two supervisors will be deputed by the High Court of Uttarakhand also.

(8) OMR sheets shall be packed & sealed at the examination center itself in the presence of supervisors deputed by the High Court of Uttarakhand.

(9) Agency would coordinate transfer of candidates' data, which may include biometrics, scores and reports of candidates, back to the agency for integration with the master database if applicable.

(10) Setup necessary hardware required for the same at the designated centers / scanning center.

(11) All logistics expenses for handling confidential material would be borne by agency. Though the security provision would be provided by High Court of Uttarakhand at Nainital.

Annexure 8

Designing, Printing and Supply of OMR Answer Sheets

(1) Designing and printing of OMR answer sheets as per format approved by the HIGH COURT OF UTTARAKHAND AT NAINITAL with the following features:

- a. The original answer sheet shall be in 1 part having the barcode and unique serial number of the answer sheet.
- b. Thickness of the original sheet shall be minimum 110 gsm.
- c. Appropriate security features shall be incorporated as required.
- d. The OMR sheets shall be pre-scanned.

(2) Printed answer sheets shall be packeted in quantities as directed by the HIGH COURT OF UTTARAKHAND AT NAINITAL in tamper-proof envelopes with appropriate labelling.

(3) Supply of answer sheets shall be done at locations specified by the HIGH COURT OF UTTARAKHAND AT NAINITAL.

(4) Supply of sample answer sheets watermarked as 'SAMPLE' in sufficient quantity for testing and training.

(5) Security arrangements would be facilitated by HIGH COURT OF UTTARAKHAND AT NAINITAL for distribution of confidential material from central location to exam center and also at exam center level.

Annexure 9

Processing of OMR Answer Sheets, Scanning, Evaluation and Result Generation

- (1) Systematic arrangements shall be made for receipt and storage of answer sheets on behalf of the HIGH COURT OF UTTARAKHAND AT NAINITAL at location(s) at or at additional places as specified by the HIGH COURT OF UTTARAKHAND AT NAINITAL.
- (2) The answer sheets shall be received in sealed packets.
- (3) Opening, sorting, scanning and processing of answer sheets shall be done at HIGH COURT OF UTTARAKHAND AT NAINITAL premises or at any additional places as specified. The OMR sheets shall be double scanned to check mismatches.
- (4) OMR sheets shall be opened and scanned in the presence of supervisors appointed by the High Court of Uttarakhand for this purpose.
- (5) Before opening of the packets containing OMR sheets, a certificate to the effect that seal on the packet was intact, will be given by the Agency and the supervisor deputed by the High Court of Uttarakhand for this purpose.
- (6) The agency shall arrange all manpower, equipment, hardware, software, generators and any other material required for these purposes.
- (7) Agency would install the video surveillance and biometrics for secured access to the scanning center. The same data would be handed over to the HIGH COURT OF UTTARAKHAND AT NAINITAL if asked.
- (8) After scanning, the answer sheets shall be handed over to the HIGH COURT OF UTTARAKHAND AT NAINITAL duly packeted as directed with their scan number and a soft and hard copy for matching of scanned numbers and answer sheet's unique serial number for storage and retrieval.
- (9) All answer sheets shall be scanned completely in good quality so that PDF /image may be generated and stored in a soft copy.
- (10) A soft copy of all complete answer sheets combined on the basis of unique serial number on OMR sheet shall be provided in signed DVDs in duplicate to the HIGH COURT OF UTTARAKHAND AT NAINITAL within 2-3 weeks of the closing date of receipt of answer sheets.

(11) A summary of total candidates issued call letters, appeared, abstained and evaluated shall be provided to the HIGH COURT OF UTTARAKHAND AT NAINITAL center-wise, room-wise in hard copy duly signed on each page.

(12) Pre-scanning and testing of sample OMR sheets made available by the HIGH COURT OF UTTARAKHAND AT NAINITAL shall be done to ensure 100% accuracy.

(13) Processing of data captured on scanning of both parts, matching of data of OMR answer sheet of the candidate, after applying all checks to ensure flawless capture of information. The generated database must include details entered in the answer sheets completely with 100% accuracy.

(14) Manual data entry shall be done only with prior permission of the HIGH COURT OF UTTARAKHAND AT NAINITAL, with reasons to be recorded in writing, wherever required, to ensure that all fields are entered correctly.

(15) All answer sheets shall be evaluated. Any exceptions must be notified in writing to the HIGH COURT OF UTTARAKHAND AT NAINITAL.

(16) Processing accurate results of the candidates on the basis of the answer keys provided by the HIGH COURT OF UTTARAKHAND AT NAINITAL.

(17) Ensuring purity and total data security during and after the process.

(18) Uploading the scanned combined image of the candidates' answer sheets along with their scores on the website for display to individual candidates. An interface shall be provided for the candidates to assist them during the entire process. No candidate should be able to view data of another candidate.

(19) The HIGH COURT OF UTTARAKHAND AT NAINITAL invites objections from the candidates on the evaluation of answer sheets. The agency shall assist the HIGH COURT OF UTTARAKHAND AT NAINITAL in inviting the objections, receiving, processing, informing the candidate about the result of their objection, and purifying evaluation as required.

(20) Generation of final merit list as per mandatory rules and parameters as specified by the HIGH COURT OF UTTARAKHAND AT NAINITAL. The roll no. of the candidate will be matched to the correct name and category details of the candidate so as to process the final merit list. The merit list so prepared shall be submitted to the Uttarakhand High Court in soft copies as well as hard copies which may be duly certified by the responsible authorities of the agency.

(21) The database shall be handed over to the HIGH COURT OF UTTARAKHAND AT NAINITAL in two copies in external drives/DVDs of appropriate capacity. The database shall be in open server architecture and should be fully searchable.

(22) A verifiable audit trail of all activities undertaken shall be maintained by the agency which may be inspected by the HIGH COURT OF UTTARAKHAND AT NAINITAL anytime.

(23) The HIGH COURT OF UTTARAKHAND AT NAINITAL expects the scanning activity to be completed within 4 weeks from the date of last receipt of answer sheets by the agency.

(24) All the Physical Security arrangements (Guards) would be facilitated by HIGH COURT OF UTTARAKHAND AT NAINITAL at scanning centers if required.

Sd/-
Registrar General
High Court of Uttarakhand at Nainital